

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:5749
ANSWERED ON:28.04.2015
PROMOTION TO VISUALLY HANDICAPPED
Puttaraju Shri C.S.

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether any priority has been accorded by the Government to provide employment to disabled persons and to encourage such persons;
- (b) whether the attention of Government has been drawn to the fact that partially visually handicapped employees are unable to compete with fellow employees in departmental examinations for promotion and if so, the details thereof;
- (c) whether the Government would consider to give promotion to such partially visually handicapped employees as per their service and their ability to perform departmental work; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHANPAL GURJAR)

(a) With a view to promote employment of persons with disabilities in Government (both Central and State Government) establishment, the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 mandates reservation not less than 3% vacancies for persons with disabilities of which one percent each reserved for persons suffering from (i) blindness or low vision, (ii) hearing impairment and (iii) locomotor disability or cerebral Palsy in the posts identified for each disability. The Ministry in collaboration with the Ministry of Skill Development and Entrepreneurship has recently launched a National Action Plan for skill training of persons with disabilities to provide quality vocational training with high employability. The Government also implements scheme for skill development and vocational training for persons with disabilities.

(b) to (d) Promotion of employees of the Government are guided by the respective Recruitment Rules. The Ministry had issued guidelines on 26.02.2013 for conducting written examination for persons with disabilities which allows use of scribe, grant of extra time etc. These guidelines are applicable for conducting written examination during departmental examination also. These guidelines aim at providing a level playing field for persons with disabilities to compete with fellow employees /candidates.